

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.210/MP/2023

- Subject : Petition under Section 63, 79(1) (c), 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.
- Petitioners : Electric Power Transmission Association (EPTA) and Ors.
- Respondents : Central Transmission Utility of India Limited and Ors.
- Date of Hearing : **13.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, EPTA
Shri Deep Rao Palepu, Advocate, EPTA
Ms. Shikha Sood, Advocate, EPTA
Ms. Srishti Khindaria, Advocate, EPTA
Shri Arjun Agarwal, Advocate, EPTA
Shri Mohd. Munis Siddique, Advocate, EPTA
Shri Manvendra, EPTA
Shri Sandeep Raj Purohit, EPTA
Shri Neeraj Verma, EPTA
Shri Ravi Sharma, Advocate, MPPMCL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL
Shri Anand Ganesan, Advocate, Karnataka ESCOMs
Ms. Ritu Apurva, Advocate, Karnataka ESCOMs
Shri Karthikeyan, Advocate, Karnataka ESCOMs
Ms. Nishstha Goel, Advocate, MSEDCL
Shri Gajendra Sinh, NLDC
Shri Alok Mishra, NLDC
Shri Ranjeet Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for a detailed hearing. Learned senior counsel for the Petitioners, however, pointed out that the issue raised in this case is squarely covered by the order dated 13.5.2024 passed by the Commission

in Petition No. 87/MP/2022 in the matter of Fatehgarh-Bhadla Transmission Limited v. Adani Renewable Energy Park Rajasthan Ltd. and Ors. Learned counsel for the Respondents, Karnataka ESCOMs submitted that the Respondents are opposing the instant Petition.

2. Considering their request, the Commission permitted both sides to file their advance written submissions, if any, within three weeks.
3. The Petition will be listed for hearing on **18.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)